

transferred to the University by the State Government

The total financial assistance to be made available to the University in the State Plan is Rs 9 crores ICAR assistance will be available to the extent of Rs 25 crores

The University, within the resources available, has tried to achieve integration of teaching, research and extension and has also strengthened and improved programmes in these directions

12.00 hrs

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER TAMIL NADU PAYMENT OF SALARIES ACT, 1951

THE MINISTER OF WORKS AND HOUSING AND PARLIAMETARY AFFAIRS (SHRI K RAGHU RAMAIAH) I beg to lay on the Table a copy of Notification No G O Ms 1141 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 3th May 1976 making certain amendment to the Tamil Nadu Legislature (Free Transit by Railways) Rules 1975 under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act 1951 read with clause (c) (iv) of the Proclamation dated the 31st January 1976 issued by the president in relation to the State of Tamil Nadu [Placed in Library See No LT 11078/76]

ANNUAL REPORT OF CENTRAL BOARD FOR PREVENTION AND CONTROL OF WATER POLLUTION FOR 1975-76 AUDIT REPORT ACCOUNTS FOR 1974-75. PRESIDENT'S ACTS UNDER TAMIL NADU STATE LEGISLATURE (DELEGATION OF POWERS) ACT 1976 AND NOTIFICATIONS UNDER URBAN LAND (CEILING & REGULATION) ACT 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H K L BHAGAT) I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, for the year 1975-76, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No LT-11079/76]

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Central Board for Prevention and Control of Water Pollution for the year 1974-75, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974 [Placed in Library. See No LT 11080/76]

(3) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 —

- (i) The Madras City Municipal Corporation Tamil Nadu District Municipalities and Tamil Nadu Panchayats (Amendment), Act 1976 (President's Act No 22 of 1976) published in Gazette of India dated the 1st June 1976
- (ii) The Tamil Nadu Local Authorities Laws (Amendment) Act 1976 (President's Act No 23 of 1976) published in Gazette of India dated the 1st June 1976
- (iii) The Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1976 (President's Act No 28 of 1976) published in Gazette of India dated the 25th June, 1976
- (iv) The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1976 (President's Act No 29 of 1976) published in Gazette of India dated the 25th June, 1976 [Placed in Library See No LT 11091/76]

(4) A copy each of the following Notifications under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum:

- (i) G.S.R. 493 (Hindi and English versions) published in Gazette of India dated the 3rd April, 1976 containing corrigendum to G.S.R. 85(E) dated the 17th February, 1976.
- (ii) G.S.R. 716 (Hindi version) published in Gazette of India dated the 22nd May, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 85(E) dated the 17th February, 1976.
- (iii) the Urban Land (Ceiling and Regulation) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 685, in Gazette of India dated the 15th May, 1976.
- (iv) The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 718 in Gazette of India dated the 22nd May, 1976.

[Placed in Library. See No. LT-11082/76]

**HOUSEHOLD ELECTRICAL APPLIANCES
(QUALITY CONTROL) ORDER, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Household Electrical Appliances (Quality Control) Order, 1976 (Hindi and English versions) published in Notification No. S. O. 388 (E) in Gazette of India dated the 31st May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955

[Placed in Library. See No. LT-11083/76]

**FINAL REPORT 1976 OF WAKF INQUIRY
COMMITTEE, STATEMENTS, NOTIFICATIONS,
PRESIDENT'S ACTS ETC**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH-NAWAZ KHAN): I beg to lay on the Table—

(1) A copy of the Final Report 1976 of Wakf Inquiry Committee—Parts I & II.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report.
[Placed in Library. See No. LT-11084/76.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 —

(i) The Sugarcane (Control) Amendment Order, 1976, published in Notification No. G.S.R. 484(E), in Gazette of India dated the 26th July, 1976.

(ii) The Sugar (Price Determination for 1975-76 Production) Second Amendment Order, 1976, published in Notification No. G.S.R. 748(F), in Gazette of India dated the 3rd August, 1976.

[Placed in Library. See No. LT-11085/76.]

(4) A copy of Notification No. 28943/A1,75 1 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 17th February, 1976 making certain amendments to the Tamil Nadu Sugar Dealers' Licensing Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.